

**Central Administrative Tribunal
Madras Bench**

OA 310/01625/2018

Dated Wednesday the 12th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr. P. Madhavan, Member (J)**

Mr. T. Sivakumar,
S/o Thangaiah,
No. 117/50, F2 Marudhupandian Street,
Soorankottai Post,
Ramanathapuram District. .. Applicant

By Advocate **M/s. A.L. Gandhimathi**

Vs.

1. The General Manager,
Southern Railways,
Park Town, Chennai 600003.
2. The Senior Deputy General Manager,
Southern Railways,
Park Town, Chennai 600003.
3. The Divisional Railway Manager (Madurai),
Southern Railways, Madurai.
4. The Divisional Personnel Officer,
Southern Railways, Madurai.
5. T.Pugalendhi,
D.No. 25, Alagar Nagar,
1st Street, K. Pudur, Madurai. .. Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“It is humbly prayed that this Hon'ble Court, directing the respondents 1 to 4 herein to consider the representation of the applicant herein dated 17.08.2018 and forbear the respondents 1 to 4 from disbursing any benefits due to the death of his sister Tmt. T. Jayanthi lastly serving as Helper in the office of Senior Section Engineer (Signal) Southern Railways, Madurai.”

2. It is submitted that the applicant made a representation dated 17.08.2018 to the respondents requesting them not to disburse any terminal benefits to his deceased sister's husband as he suspected some foul play in the death. The representation is pending with the respondents for consideration. The applicant would be satisfied if the authorities are directed to consider his representation and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the respondents are directed to consider representation of the applicant dated 17.08.2018 in accordance with law and pass a

reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member (J)

12.12.2018

(R. Ramanujam)
Member(A)

AS